

[Placed in Library, see No. LT-151/69.]

### NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Vidyacharan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(1) S. O. 381 published in Gazette of India dated the 28th January, 1969 constituting the Indian Medical and Health Service.

(2) The Indian Medical and Health Service (Recruitment) Rules, 1969, published in Notification No. G. S. R. 259 in Gazette of India dated the 15th February, 1969.

The Indian Medical and Health Service (Cadre) Rules, 1969, published in Notification No. G. S. R. 260 in Gazette of India dated the 15th February, 1969.

(4) The Indian Medical and Health Service (Initial Recruitment). Regulations, 1969, published in Notification No. G. S. R. 261 in Gazette of India dated the 15th February, 1969. [Placed in Library. See No. LT 152/69].

### PAPERS UNDER COMPANIES ACT

The Deputy Minister in the Department of parliamentary Affairs, and in the Ministry of Shipping & Transport Shri Iqbal Singh I beg to lay on the Table

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(i) (Review by the Government on the working of the Hindustan Shipyard Limited for the year 1966-67.

(ii) Review by the Government on the working of the Mogul Line Limited for the year ended the 31st December, 1967. [Placed in Library. See No. LT-153/69.]

(2) A copy of the Hoogly River Bridges Act, 1968 (President's Act No. 32 of 1968) published in Gazette of India dated the 29th November, 1968 under sub-section (3) of section 3 of the

West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-154-59.]

(3) A copy of the Paradip Port Trust (Procedure at Board Meetings) Amendment Rules, 1968, published in Notification No. G.S.R. 10 in Gazette of India dated the 4th January, 1969, under sub section (3) of section 122 of the Major Port Trusts Act, 1963. [Placed in Library. See No. Lt-155/69.]

12.30 hrs.

### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th February, 1969, has passed the enclosed motion referring the Indian Medicine and Homoeopathy Central Council Bill, 1968, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

### MOTION

"That the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 33 members 11 members from this House, namely :-

1. Shri J. C. Nagi Reddy
2. Shri Suresh J. Desai
3. Shri Sheel Bhadra Yajee
4. Shri Narayan Patra
5. Shri Lokanath Misra
6. Dr. Bhai Mahavir
7. Shri Jagat Narain
8. Shri N.P. Chaudri
9. Shri S.D. Upadhyaya
10. Shri M.P. Bhargava
11. Shri Krishan Kant

and 22 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall